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CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH,
JAIPUR.

D.A. No. 705/92

Date of decision
15.4.93

JAI SINGH

APPLICANT.

Mr. J.K.Kaushik

Counsel for the applicant.

V E R S U S

UNION OF INDIA & ORS.... RESPONDENTS.

None present on behalf of the respondents.

PER [REDACTED] HON'BLE MR. GOPAL KRISHNA :-

In this application u/s 19 of the Administrative Tribunals Act, 1985 the applicant Jai Singh has challenged the order dated 29.12.1989, Annexure-A/1 whereby he was transferred to the Ajmer Division.

2. I have heard the learned counsel for the applicant. None has appeared on behalf of the respondents. I have carefully perused the records.

3. The transfer order has been assailed on the ground that the respondents have transferred the applicant several times and his juniors were not transferred so frequently as the applicant was transferred. The impugned order does not appear to be mala fide. It was not passed in violation of statutory rules.

4. The C.A., therefore, does not stand on merits and the same is dismissed without any order as to costs.

GK
(GOPAL KRISHNA)
JUDL. MEMBER

Shashi/

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